

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 944 of 2010

[Arising out of Order-in-Original No. 4/2011 dated 06.05.2011 passed by the Commissioner of Customs, Cochin]

Vasavi Industries Ltd

2nd Floor, Plot No. 8,
Sagar Society, Road No. 2,
Banjara Hills, Hyderabad

.....Appellant

VERSUS

**Commissioner of Central Excise
(Adjn), Bangalore**

V Floor, 16/1, S P Complex,
Lalbagh Road, Bangalore 560027

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Jathin K. A., Authorized Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 21125/2023

DATE OF HEARING: 16.10.2023

DATE OF DECISION: 16.10.2023

PER D. M. MISRA

None present for the appellant. It is seen from the records that the matter has been adjourned on previous occasions i.e. 07.09.2023, 27.09.2023 and listed today i.e. on 16.10.2023.

On all the occasions, none appeared for the appellant nor any request for adjournment has been made. It seems that the appellant is not serious in prosecuting their appeal. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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